

Sections	Status
6. Samdari-Bhildi	Work frozen.
7. Ajmer-Mehsana	Work in progress.
8. Chittaurgarh-Udaipur	Work in progress.
9. Agra-Bandikui	-do

(d) The remaining lines will be considered when the next phase of the Gauge Conversion Programme is taken up in the 10th Plan, as the first phase covers the 8th and 9th Plans.

#### Allotment of Land

518. SHRI PIUS TIRKEY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is large scale misuse of land allotted to institutions for social work, charity and arts, by the Delhi Development Authority;

(b) if so, the details thereof and the measures taken to check such malpractices; and

(c) the average price of such lands charged by the DDA?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (c). The Delhi Development Authority has reported that no large scale misuse of such land has been detected by it. However, as and when any such misuse is noticed, action is taken under the terms and conditions of allotment and lease. The price of institutional land in Delhi is fixed on zonal basis which ranges from Rs. 35 lakhs per acre to Rs. 80 lakhs per acre, depending upon the Zone.

[Translation]

#### Ban of Drugs

519. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether 40 per cent of the drugs manufactured in the country are harmful;

(b) whether these drugs are banned in the Western Countries;

(c) if so, whether the quality control of drugs manufactured in the country is in conformity with the requirements laid down by the controller of drugs; and

(d) if not, the steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) World Health Organisation are reported to have withdrawn 44 drugs from use in some countries. Of these, 26 drugs were not approved for marketing in India, 11 drugs have been withdrawn on the advice of experts and the remaining 7 drugs have been allowed for continued marketing in consultation with medical experts subject to necessary cautionary statement on the labels and package inserts.

(c) and (d). With a view to bringing about uniformity in the manufacture of quality drugs throughout the country, provisions for Good Manufacturing Practices (GMPs) have been provided under the Drug and Cosmetics Act, 1940 and Rules thereunder. Adherence to these practices is a pre-requisite for grant of manufacturing licences.

[English]

#### Electrotherapy

520. SHRI SUKDEO PASWAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have issued any instructions/ order prohibiting the promotion, development and research of Electrotherapy.

(b) if so, the reasons therefor; and

(c) the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) This system has not been granted